

However, Rule 30 of the Central Civil Services (Pension) Rules, 1972, provides for addition to qualifying service in special circumstances. This rule applies to all Departments/Ministries having services or posts—

(a) for which post-graduate research, or specialist qualification or experience in scientific, technological or professional fields, is essential; and

(b) to which candidates of more than twenty-five years of age are normally recruited. No instance has come to notice regarding non-compliance of this rule or denial of benefits due to non-application of this provision.

Malpractice by Petrol Pump Owners in Delhi

6924 SHRI G.M. BANATWALLA;:
SHRI MUKHTIAR SINGH MALIK:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that Petrol Pumps in Delhi are issuing less petrol than metered to the consumers;

(b) if so, what is the procedure to check this malpractice;

(c) whether it is a fact that the petrol pump owners are also selling adulterated mobil oil; and

(d) if so, the reaction of Government of India thereto and action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL) (a) No Sir.

(b) Weights and Measures Enforcement Officers check periodically all the petrol pumps in their respective areas and if any petrol pump is found defective, suitable action is taken under the Rajasthan Weights and Measures (Enforcement) Act, 1958, as extended to the Union Territory of Delhi. During the year 1977, short delivery was detected in 31 cases out of about 2000 such checks carried out and remedial action taken.

(c) and (d). The Government has not come across any serious complaint about the quality of lubricating oils sold by the authorised dealers of the oil companies.

Ginger Production in Mizoram

6925. DR. R. ROTHUAMA : Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether the Ministry of Agriculture and Irrigation agreed to purchase ginger from Mizoram at the rate of Rs. 90 per quintal whereas the then State Government (Mizoram) purchased ginger at the rate of Rs. 120 per quintal in 1975-76;

(b) in view of the terrible Thingtam Famine occurring currently in Mizoram and the ginger being the only source of income for poor cultivators of Mizoram whether the Ministry propose to revise the present Ginger Rate of Rs. 90 per quintal at least to Rs. 150 per quintal now; and

(c) whether the Central Government propose to set up a Dehydration Plant or any other factory connected with ginger in order to solve its marketing problem?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL) (a) No Sir, Neither the

Ministry of Agriculture and Irrigation nor the Mizoram Administration made any procurement of ginger in 1975-76. The National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) and the Mizoram Apex Cooperative Marketing Society, Ltd. however, jointly purchased ginger in Mizoram at Rs. 125 per quintal fixed by the Union Territory Administration in that year.

(b) No, Sir.

(c) No, Sir.

Income-Tax and other cases pending in High Courts

6926. SHRI VIJAY KUMAR MALHOTRA : Will the Minister of FINANCE : be pleased to state what is the number of income tax, wealth tax and corporate tax cases pending in different high court of the country and how many cases have been pending for over five years?